

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 806
ANSWERED ON 3RD DECEMBER, 2015

ROAD ACCIDENTS

806. DR. SHRIKANT EKNATH SHINDE:
SHRI VINAYAK BHAURAO RAUT:
SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of the measures being taken to ensure plying on roads are safe;
- (b) whether crash tests of the vehicles are being done by the Government agencies before rolling out the new vehicles on the road;
- (c) if so, the details thereof; and
- (d) the steps being taken to ensure that vehicles particularly carrying school children are completely checked prior to permitting for plying on roads?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
(SHRI PON. RADHAKRISHNAN)

(a) Central Government vide S.O. 1365(E) dated 13.12.2004 specified the safety standards to be used by every manufacturer in the manufacture of a motor vehicles including construction equipment vehicles in relation to their parts, components and assemblies for conforming safety of vehicles. The Ministry of Road Transport and Highways has finalised an Automotive Industry Standard AIS-063:2005 regarding requirement for construction of school buses. Besides this, the Government has approved a National Road Safety policy. This Policy outlines various policy measures such as promoting awareness, establishing road safety information data base, encouraging safer road infrastructure including application of intelligent transport, enforcement of safety laws etc.

(b)&(c) Central Government has mandated crash test for vehicles as safety standards vide notification S.O. 1139(E) dated 28.04.2015.

(d) Hon'ble Supreme Court had laid down certain guidelines to be followed by the enforcement and educational authorities with regard to safety of the school buses carrying children. The same was circulated by this Ministry vide letter No.RT-11036/18/2011-MVL dated 03.06.2011 for the notice of State Governments and their implementation.
